

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-03-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

IA(IBC) 220/2022 & IA(IBC) 221/2022
Company Petition IB/85/2021
U/s 9 of IBC, 2016

IN THE MATTER OF:

R.K. Steel Udyog

...Operatinoal Creditor

Vs

KSR Properties Pvt Ltd

...Corporate Debtor

CORAM:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

Learned Counsel Mr. G. Murali Krishna Raju(vc) for applicant and Interim Resolution Professional(IRP) Mr. CA Niranjan Miriyala, Learned PCA Mr. Riteesh Mittal for Operational Creditor are present. Learned PCA for operational creditor submitted that the matter has been settled between the parties and Form FA has already been filed with the IRP in this matter. He also informed that Rs. 1 lakh has been paid towards the expenses of the IRP as directed by this Tribunal in the CIRP order.

In the light of the submissions made by PCA, we direct the IRP to submit Form FA within 2 days from today forthwith.

In the light of settlement, both IA(IBC)220/2022 & IA(IBC)221/2022 have become infructuous. Accordingly, both the IA(IBC)220/2022 & IA(IBC)221/2022 are disposed of.

For hearing the petitioner under Section 12A of IBC, 2016, call on 22-03-2022.


MEMBER (T)

Srinivas


MEMBER (J)